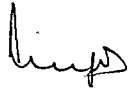


7-1-2002

Mr. B. K. Vyas Counsel for the applicant.
Mr. S. K. Vyas Counsel for respdr. No. 1 to 3.
None is present for respdr. No. 4.

Mr. B. K. Vyas, learned
counsel for the applicant, states
that he wants to withdraw
this petition as the respdts.
have issued a letter dated
2-12-2001, assuring that the due
promotion shall be granted to
the applicant. The said letter
has been brought on record
and the same may be kept
on record. Therefore, this
OA is accordingly dismissed as
withdrawn. No order as to
costs.


A. P. NAGRATH
Adm. Member


M. P. GARG
Vice Chairman

Part II and III destroyed
in my presence on 26.6.07
under the supervision of
Secretary (I) as per
order dated 14.5.2002
Secretary (Record)

Recd
Bnd 9/11
16/11/02